

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Sixty Ninth Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1984**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

SIXTY-NINTH REPORT

(Presented on 1-3-1984)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-ninth Report. . .

2. The Committee met on 28th February, 1984 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1984 (*Amendment of Seventh Schedule*) by Shri K. T. Kosalram.
- (2) The Constitution (Amendment) Bill, 1984 (*Amendment of articles 341 and 342*) by Shri Ram Lal Rahi.
- (3) The Constitution (Amendment) Bill, 1984 (*Amendment of article 130*) by Shri K. Lakkappa.
- (4) The Constitution (Amendment) Bill, 1984 (*Amendment of article 51*) by Shri Ratansinh Rajda.
- (5) The Constitution (Amendment) Bill, 1984 (*Amendment of articles 200 and 201*) by Shri Chitta Basu.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions, at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 2 March, 1984.

## *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

- Findings of the Committee*
- (1) The Constitution (Amendment) Bill, 1984 (*Amendment of Seventh Schedule*) by Shri K. T. Kosalram.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer from the State List Entry 17 relating to water supply, irrigation and canals, etc. to the Union List so as to empower the Union Government to formulate plans for the speedy execution of irrigation, power and other river water schemes.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1984 (*Amendment of articles 341 and 342*) by Shri Ram Lal Rahi.

The Bill seeks to amend articles 341 and 342 of the Constitution with a view to provide that people belonging to Scheduled Castes and Scheduled Tribes in one State or Union territory are deemed to be Scheduled Castes or Scheduled Tribes, as the case may be, in the whole of India so that they are not deprived of the benefits available to them in the State or Union territory to which they originally belong.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1984 (*Amendment of article 130*) by Shri S. Lakkappa.

The Bill seeks to amend article 130 of the Constitution with a view to provide for the setting up of a Bench of the Supreme Court at Bangalore, with jurisdiction over Andhra Pradesh, Karnataka, Kerala, Tamil Nadu and the Union territories of Pondicherry and Lakshadweep.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1984 (*Amendment of article 51*) by Shri Ratansinh Rajda.

The Bill seeks to amend article 51 of the Constitution with a view to provide that Government of India shall collaborate with other nations and inter-national organisations for the early formation of a World Constituent Assembly to draft the Constitution for setting up a World Federal Democratic Government aiming at completely outlawing weapons of mass destruction and creating a world Disarmament Agency.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill

- (5) The Constitution (Amendment) Bill, 1984 (*Amendment of articles 200 and 201*) by Shri Chitta Basu.

The Bill seeks to amend articles 200 and 201 of the Constitution with a view to provide that when a Bill is presented to the Governor for assent, the Governor shall declare within three months of its presentation to him whether he assents to the Bill or withholds his assent therefrom; and that the Governor can reserve a Bill for consideration of the President only where required under specific provision of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. The Committee considered classification and allocation of time for discussion of Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Indian Nationals Living Abroad (Representation in Parliament and State Legislatures) Bill, 1983 by Shri B. V. Desai, (ii) the Constitution (Amendment) Bill, 1983 (*Insertion of new article 123A, etc.*) by Shri Ram Vilas Paswan and (iii) the Constitution (Amendment) Bill, 1983 (*Amendment of articles 85 and 174*) by Shri Ram Vilas Paswan be placed in category 'A' and the remaining three Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

#### *Allocation of time to Resolutions*

6. The Committee recommend allocation of time to resolutions as follows:—

- |  |         |
|--|---------|
| (1) Resolution by Shri K. Ramamurthy regarding working of public sector banks.                     | 2 hours |
| (2) Resolution by Shri Ajoy Biswas regarding steps to remove economic imbalances.                  | 2 hours |
| (3) Resolution by Shri Dileep Singh Bhuria regarding remunerative prices for agricultural produce. | 2 hours |

*Recommendations*

## 7. The committee recommend that—

- (i) Sarvashri K. T. Kosalram, Ram Lal Rahi, K. Lakkappa, Rataninh Rajda and Chitta Basu be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

*New Delhi ;*  
28 February, 1984  

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G. LAKSHMANAN,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

## Appendix

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Representation of the People (Amendment) Bill, 1983 ( <i>Amendment of section 66</i> ) by Shri B.V. Desai.	124 of 1983	B }	2 hours
2.	The Indian Nationals Living Abroad (Representation in Parliament and State Legislatures) Bill, 1983 by Shri B.V. Desai.	125 of 1983	A	2 hours
3.	The Constitution (Amendment) Bill, 1983 ( <i>Insertion of new article 123A, etc.</i> ) by Shri Ram Vilas Paswan.	137 of 1983	A	2 hours
4.	The Constitution (Amendment) Bill, 1983 ( <i>Amendment of articles 85 and 174</i> ) by Shri Ram Vilas Paswan.	136 of 1983	A	2 hours
5.	The Constitution (Amendment) Bill, 1983 ( <i>Amendment of articles 60 and 159</i> ) by Prof. Narain Chand Parashar.	134 of 1983	B	2 hours
6.	The Constitution (Amendment) Bill, 1983 ( <i>Amendment of articles 94 and 179</i> ) by Prof. Narain Chand Parashar.	135 of 1983	B	2 hours